

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.386 & 387/PUN/2023

Nature Institute for Welfare of Society, C/o. Parshuram Kulkarni, Datta Nagar, Behind SMDM College, Kallam, Osmanabad – 413 507 Maharashtra PAN : AABTN6621M	Vs.	CIT(Exemptions) Pune
Appellant		Respondent

Assessee by Shri Sharad A.Shah
Revenue by Shri Keyur Patel, CIT-DR
Date of hearing 20-06-2023
Date of pronouncement 20-06-2023

आदेश / ORDER

PER BENCH :

These two appeals by the assessee are directed against the separate orders dt. 28-11-2022 passed by the CIT (Exemptions), Pune rejecting registration u/s.12AB and approval u/s.80G(5) of the Income-Act, 1961.

2. Before us, the AR of the assessee has filed letter dated 19-06-2023 seeking permission to withdraw the appeals. The relevant contents of such letter reads as under :

“(i) The assessee trust was having originally 12A registration and 80G approval under the old law.

(ii) The assessee trust had applied for re-registration and re-approval of trust by making an application in Form 10A on 27-11-2021 & 28-11-2021 respectively under new law. However, mistakenly it was filed under wrong clause.

(iii) Now on CBDT come up with circular no.6 of 2023 dt.24-5-2023 extended due date for making application in Form 10A to 30-09-2023 where due date for application in Form 10A under sub-clause (i) of clause (ac) of sub-section (1)1 of section 12A or under clause (i) of the first proviso to sub-section (5) of section 80G is expired.

(iv) Upon further discussion with office of the CIT, Exemption Pune, we are conveyed that we can surrender the earlier filed form 10A and file new form 10A.

(v) Accordingly, we have surrendered the earlier application in form 10A and filed new form 10A under correct clauses seeking Final registration and final approval under new law. The said forms have been filed on 19-6-2023. The final order is awaited.

In view of the above, the appeal become infructuous and we, therefore, pray your honour to allow to withdraw the present appeals filed.”

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeals.

4. In the result, the appeals are dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 20th June, 2023.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 20th June, 2023
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. DR, ITAT, 'A' Bench, Pune
4. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	20-06-2023	Sr.PS
2.	Draft placed before author	20-06-2023	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		